

Minister said that the material found at Rupkund might be that of pilgrims who went there to worship the Spear God and died. Again, Dr. Majumdar of the Lucknow University has said that these materials might be those of some army people who were sent there by some king and who had died there. Between these two opinions, may I know which is to be believed?

Dr. K. L. Shrivastava: Before expressing their opinion, Government must await the results of the investigation.

Bye-Elections

*1210. **Shri Bibhuti Mishra:** Will the Minister of Law be pleased to lay a statement on the Table showing:

(a) the number of seats in State Legislative Assemblies and House of the People which have been declared vacant after the General Elections of 1957 either on account of deaths or resignations;

(b) how many of them have been filled by bye-elections; and

(c) the principles on which bye-elections are given priority?

The Minister of Law (Shri A. K. Sen): (a) 11 Assembly seats have become vacant on account of deaths, and 6 on account of resignations, since the general elections. The corresponding figures for the Lok Sabha seats are 2 and 1 respectively.

(b) Eight Assembly seats have been filled by bye-elections, while none of the Parliamentary seats have been filled so far.

(c) The Election Commission does not give priority for holding any particular bye-election. Every effort is made to fill a vacancy as early as practicable.

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि इसका क्या कारण है कि ८ असेम्बली सीट्स तो बाई एलेक्शन से भर ली गई लेकिन लोक सभा को तीनों की तीन सीटें अभी तक भरी नहीं जा सकी है।

Shri A. K. Sen: As the hon. Member will appreciate, the deaths and resignations occur during rains and it is difficult to hold the bye-elections during the rains. Most of the bye-elections have been fixed to take place sometime in September, 1957.

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि जब जनरल एलेक्शन तीन सप्ताह में पूरे हो जाते हैं तो अप्रैल, मई और जून यह तीन महीने ऐसे ही निकल गये और मुजफ्फरपुर में कोई चुनाव नहीं हो पाया, इसका क्या कारण है ?

Shri A. K. Sen: The hon. Member is very much interested about Muzaffarpur. He ought to know that it is now experiencing heavy floods. He does not certainly expect any elections to be held when the floods have overtaken the entire population.

श्री बिभूति मिश्र : अध्यक्ष महोदय, मेरा एक प्वाइंट राफ़्त आर्डर है। मंत्रों महोदय ने अभी मेरे प्रश्न का उत्तर देते हुए कहा कि वहाँ बारिश हो गई तो मेरा कहना है कि मार्च में चुनाव खत्म हो गये थे, अप्रैल, मई, जून इन तीन महीनों में तो बारिश नहीं हुई और इन तीन महीनों के भीतर चुनाव क्यों नहीं हुआ, इसका जवाब दिया जाय।

Shri A. K. Sen: If there is a point of order, it should have been emphasised properly.

Mr. Speaker: There is no point of order.

Shri A. K. Sen: There is no point of order at all and that was why the alleged point of order was not answered. I thought the hon. Member was seeking an answer on the merits. The bye-elections are to be held after the general elections and after vacancies occur. If there are insuperable difficulties in holding a fair election for the seat which has fallen vacant, it is left to the discretion of the Election

Commission to fix such dates as would make a fair election practicable.

Shri R. Ramanathan Chettiar: May I know whether the Election Commission has fixed any time limit by which the bye-elections have to be held?

Shri A. K. Sen: There is no time limit fixed either under the Act or by any direction of the Election Commission. The only guiding factor is that they have to fill up the vacant seats as soon as practicable.

Shri Prabhat Kar: May I know whether in these bye-elections the new method will be adopted as has been suggested by the Election Commissioner or it will be the same as it was done in the general elections?

Shri A. K. Sen: As the hon. Member is aware, the Election Commission proposes to try this new system in such specified election areas as will be notified in that behalf. In which area the new system will be tried out will appear from the appropriate notification.

बिस्वी के गैर सरकारी स्कूल

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१२१२. { श्री राम कृष्ण :
श्री नवल प्रभाकर :
श्री डी० चं० शर्मा :

क्या शिक्षा और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली के गैर-सरकारी स्कूलों के कार्य की जांच करने के लिये जो समिति नियुक्त की गई थी, क्या उसने अपना प्रतिवेदन प्रस्तुत कर दिया है ;

(ख) यदि हां, तो उसकी मुख्य सिफारिशें क्या हैं; और

(ग) सरकार ने इस विषय में क्या कार्यवाही की है?

शिक्षा और वैज्ञानिक गवेषणा मंत्रालय में राज्य-मंत्री (डा० का० ला० श्रीमाली) :
(क) जी, नहीं ।

(ख) और (ग) प्रश्न उत्पन्न नहीं होता ।

श्री राम कृष्ण : क्या मैं जान सकता हूँ कि यह रिपोर्ट कब तक आ जाएगी ?

डा० का० ला० श्रीमाली : निश्चित तारीख तो नहीं बतलाई जा सकती है, लेकिन शीघ्र ही रिपोर्ट के आने की आशा है ।

श्री भवत दर्शन : क्या यह बताया जा सकता है कि इसमें देरी होने का कारण क्या है?

डा० का० ला० श्रीमाली : ज्यादा देरी तो नहीं हुई है । पार्लियामेंट के मेम्बरों को दूसरे काम भी रहते हैं, और इस समिति के चेअरमैन एक पार्लियामेंट के मेम्बर ही हैं । मैं आशा करता हूँ कि जल्दी ही यह रिपोर्ट आ जाएगी ।

Income-Tax

*1215. **Shrimati Tarkeshwari Sinha:** Will the Minister of Finance be pleased to state:

(a) whether any special measures have been taken by the Central Board of Revenue to clear the arrears of work in connection with the disposal of assessment and appeal of income-tax cases;

(b) whether it is a fact that those who have regularly filed returns of income-tax have not been assessed for a period of two to three years and more; and

(c) how many such cases of salaried persons have not so far been assessed?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes. The strength of Income-tax Officers and Appellate Assistant Commissioners has been increased in recent years.

(b) No. In most of the charges, arrears have been considerably reduc-